

SLP(C)No. 1721 OF 2000

ITEM No.1

Court No.11

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1721/2000

(From the judgement and order dated 09/11/1998 in OSA 14/97
of The HIGH COURT OF H.P AT SHIMLA)

ASIA RESORTS LTD.

Petitioner (s)

VERSUS

M/S. USHA BRECO LTD.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for amendment of the petition and c/d in filing
original arbitration appln. and for permission to file reply on
behalf of res. to the appln. for amendment of the SLP and appln.
for c/d in filing original arbitration appln.)
(For Final Disposal)

Date : 14/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. Rohinton Nariman, Sr. Adv.
Mr. Arvind Kumar, adv.
Mr. Manish Sharma, adv.
Ms. Sujata Kurdukar, Adv.

For Respondent (s) Mr. Suman Jyoti Khaitan, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J

.SP2

Not this week.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master